

M.Ps., are continuing. A statement of rent paid by each of the five Ex-

MPs. is enclosed.

(c) The question does not arise.

Statement

Details of Balances Recoverable from Ex-M.Ps. As on 31-7-78

S. No.	Name of Ex-M. P.	Amount Due	Amount Paid	Balance
S/Shri				
1.	Shanker V. Giri	17,234.46	5,786.02	11,448.44
2.	S. M. Banerjee	14,028.73	7,612.17	6,416.56*
3.	Jambuwant Dhote	22,184.91	Nil.	22,184.91
4.	Kartik Oraon	18,194.17	1,523.09	16,671.08
5.	Tul Mohan Ram	29,248.32	Nil.	29,248.32

*Shri Banerjee paid Rs. 3,200/- in cash on 16-8-78.

Finance for construction of School Buildings in States

4614. SHRI S. R. REDDY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether there is any proposal under the consideration of Government to increase the Central Government's contribution for financing the construction of school buildings in the States; and

(b) if so, whether any consideration has been made regarding the construction of school buildings in rural areas only?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Central Government do not give separate grants and aid to States for construction of school buildings under the plan. The Central assistance under the Plan is given as block grants for the State Plans as a whole.

(b) The general policy of the Government is to plan for primary school buildings in such a way that the rural

areas particularly disadvantaged and depressed areas get priority. Actual implementation however, rests with the State Governments since school educations is primarily a State responsibility.

Keeping the needs of the rural areas in view, the Government of India in the Planning Commission and the Department of Rural Development, have approved construction of primary school buildings as an accepted item of the Rural Development Works Programme.

Legal Notice to D.D.A. for Discrimination

4615. DR. RAMJI SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether DDA has received legal notices from certain allottees of MIG Flats of Mayapuri for refunding the amount of subsidy charged from the allottees of MIG Flats during December, 1976/January 1977 on the ground of 'Discrimination' and 'Confiscation of Property (Under Article 14 and 31)', and having not been authorised to surcharge under any provision of the

Delhi Development Act, 1957 or under any rules/regulations made thereunder;

(b) whether the same have been replied to and if so, the details thereof; and

(c) if not, the reasons for not replying the legal notices sent through the advocates?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) No, Sir.

(c) The suit will be contested, as and when it is filed in the Court.

Construction by H.U.D.C.O.

4616. **CHOWDHRY BALBIR SINGH:** Will the Minister of **WORKS AND HOUSING AND SUPPLY AND REHABILITATION** be pleased to state:

(a) the number of houses constructed by the Housing and Urban Development Corporation in each State and Union Territories and the estimated expenses incurred on each one during the last three years, year-wise;

(b) how much amount was disbursed to other Private and Public and autonomous bodies on each state and autonomous bodies for the construction of houses during the above period (year-wise);

(c) what is the plan and estimate for construction of such houses during 1978, 1979 and 1980; and

(d) how many houses out of the above have been given or earmarked for low and middle income group, poor, Adivasis, Harijans and Scheduled Castes, Tribes, minority communities, weaker section of the society during 1975 to 1977 and during 1978 to 1980?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) HUDCO does not normally undertake actual construction of houses. It provides funds and technical guidance to the construction agencies all over the country for undertaking housing and urban development projects. However, the details of HUDCO's loan sanctions during 1975-76 to 1977-78 to various ayas- and union territories and also the money released are given in statement I.

(b) The details of HUDCO loans released to the public sector and autonomous agencies, etc. during 1975-76 to 1977-78 are also enclosed at Statement I. No funds were, however, released to the private sector agencies during these years.

(c) A tentative estimate of the houses that will be sanctioned during 1978-79, 1979-80 and 1980-81 is as follows:

Tentative Plan for 1978-79 to 1980-81

Years	No. of dwelling units that are likely to be sanctioned in the years
1978-79	92,000
1979-80	1,11,000
1980-81	1,33,000